

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 496/2002

DATE OF ORDER: 4.6.2003

Hanuman Badetia son of Shri Mangi Lal Badetia by caste Badetia aged about 41 years, resident of 32, Mansinghpura Raigar Basti, Tonk Road, Jaipur. Presently working as UDC in the Regional Office of Provident Fund Commissioner, Jyoti Nagar, Jaipur.

.... Applicant.

VERSUS

1. Union of India through the Central Provident Fund Commissioner, Employees Provident Fund Organisation (Ministry of Labour, Govt. of India) Bhavishya Nidhi Bhawan, 14, Bikaji Gram Palace, New Delhi.
2. Regional PF Commissioner, Employees Provident Fund Organisation (Ministry of Labour, Govt. of India) Regional Office, Bhavishya Nidhi Bhawan, Jyoti Nagar, Jaipur.

.... Respondents.

Mr. P.N. Jatti, Counsel for the applicant.

None present for the respondents.

CORAM:

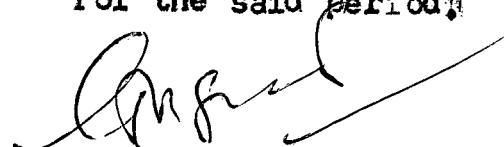
Hon'ble Mr. Justice G.L. Gupta, Vice Chairman

Hon'ble Mr. G.C. Srivastava, Member (Administrative)

ORDER

PER ME, JUSTICE G.L. GUPTA

The relief claimed in the instant OA is that the applicant wants that his period of suspension from 19.12.1996 to 12.2.2001 be regularised and pay and allowances be paid for the said period.



2. Reply has not been filed as yet.

3. It is seen that before filing this OA, the applicant had preferred a representation before the authorities to consider his case for regularising the suspension period. It is further seen that the applicant has been informed by the authorities that his case for is under consideration of the authorities.

4. Keeping in view the correspondence made by the applicant, we think it proper to give direction to the respondents to dispose of the representation of the applicant within fixed time limit.

5. Consequently the respondents are directed to consider and dispose of the representation of the applicant dated 8.7.2002 (Annexure A/6) within a period of two months from the date of communication of this order. A speaking order be passed and the applicant be informed about the same. The OA stands disposed of accordingly.


(G.C. SHIVASTAVA)
MEMBER (A)


(G.L. GUPTA)
VICE CHAIRMAN